Malpractices by hospitals

1711. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any complaints have been received against the private corporate hospitals particularly in respect of fees charged and unethical practices;
 - (b) if so, the details thereof; and

c) whether Government intends to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) Health is a State subject. It is the responsibility of the respective State Government to take cognizance of such instances and take action to prevent and control such practices. Therefore, such complaints, as and when these are received, are forwarded to the concerned States. Details of such complaints are, however, not maintained centrally.

(c) Though, health is a State subject, the Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of all clinical establishments (both Government and Private) in the country. Under the Clinical Establishments (Central Government) Rules, 2012 notified under this Act, the clinical establishments (in the States / Union Territories where the said Act is applicable) are required to follow Standard Treatment Guidelines as may be issued by Central/State Governments, display their rates at a conspicuous place, charge the rates for each type of procedures and services within the range of rates determined from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures and the same has been shared with the States/UTs where the Act is applicable for appropriate action. They are also required to follow Standard Treatment Guidelines as may be issued by Central/State Governments. The implementation and enforcement of the said Act is within the purview of the State/UT Governments.

Fee structure in medical colleges

1712. SHRI N. GOKULAKRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the regulatory authority of the fee structure for various courses for private colleges or Deemed-to-be university run medical colleges in a State;
- (b) whether the Central Government/ UGC will make it mandatory for the Deemedto-be universities to follow the fee structure prescribed by Government in view of the fact that at present, the fee structure recommended by the Fee Committee appointed by the State Government is mandatory for all private medical colleges but not for Deemed-to-be universities; and
 - (c) if not, the difficulties in doing so?